

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA

UNSTARRED QUESTION NO. 575

TO BE ANSWERED ON 19th December, 2017

Price Regulation of Medical Devices

575. SHRI SUMEDHANAND SARSWATI:
SHRI R. DHRUVA NARAYANA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that after Cardiac Stents and knee implants, around 14 more medical devices that are rampantly sold at inflated rates in hospitals, could see a price regulation in the coming months;
- (b) if so, the details thereof;
- (c) whether the National Pharmaceutical Pricing Authority (NPPA) has begun scrutiny of such devices and held consultation with stakeholders over capping of prices; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI MANSUKH L. MANDAVIYA)**

(a) & (b): Ministry of Health and Family Welfare has notified 23 medical devices as drugs under the Drugs and Cosmetics Act & Rules. Out of these, 4 devices (Cardiac stents, drug eluting stents, condoms and intra uterine devices) which are covered under Schedule – I of Drugs (Prices Control) Order, 2013 (DPCO, 2013) are under price control. The remaining 19 medical devices or drugs are non-scheduled formulations. These 19 medical devices or drugs are not permitted to increase their price by more than ten percent per annum.

(c) & (d): In order to monitor the price movement of the 19 medical devices which are not covered under Schedule – I of DPCO, 2013, National Pharmaceutical Pricing Authority (NPPA), as an ongoing process, consults with stakeholders on various issues relating to pricing. In this connection, NPPA have directed the manufacturers /importers of these medical devices to declare their maximum retail price and other details.
